

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE & FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES
RAJYA SABHA
UNSTARRED QUESTION No.1144
TO BE ANSWERED ON 27TH JULY, 2018

UNDER-REPORTING OF CATCH BY DEEP-SEA FISHING VESSELS

1144. DR. R. LAKSHMANAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether Government has taken any concrete steps regarding under-reporting of the catch by deep-sea fishing vessels;
- (b) if so, the details thereof;
- (c) whether Government has intensified surveillance to prevent mid-sea transshipment by foreign vessels in the Exclusive Economic Zone (EEZ); and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE & FARMER'S WELFARE:
(SMT. KRISHNA RAJ)

(a) & (b) Yes, Sir. In order to rule out any possibilities of under-reporting of the fish catch, the Government on 30.01.2017 has rescinded the Guidelines for operation of Deep Sea Fishing Vessels dated 12.11.2014, which were allowing the mid-sea transshipment of fish catch by Indian owned Deep Sea Fishing Vessels (DSFVs) in the Indian Exclusive Economic Zone (EEZ).

(c) & (d) The mid-sea transshipment or fishing by foreign vessels in the Indian EEZ is not allowed. Indian Coast Guard undertakes regular Monitoring, Control and Surveillance activities in the Indian EEZ. Any foreign vessels, if found engaged in illegal fishing or transshipping its catch within the areas of the Indian EEZ are punishable as per the provisions of the Maritime Zone of India (Regulation of Fishing by Foreign Fishing Vessels) Act, 1981.
